1317

SHRI BHAKT DARSHAN: Yes, Madam. The scheme is to give a maximum amount of one crore of rupees to each State irrespective of the language. For example, I will give some figures. Andhra Pradesh 10 lakhs; Assam 1 lakh; Bihar 5 lakhs; Haryana 2 lakhs; Kerala 43,050; Tamil Nadu 1,72,000; Madhya Pradesh 1 lakh; Maharashtra 1 lakh; Mysore 5 lakhs; Rajasthan 5 lakhs; Uttar Pradesh 2 lakhs; West Bengal 32,778. As I explained earlier, these amounts have been advanced to the various States on the basis of their own requests and requirements.

SHRI ARJUN ARORA: May I know if any part of this money being disbursed by the Government of India is being utilised or is likely to be utilised for encouraging writing of books in Urdu?

SHRI BHAKT DARSHAN: Yes, Madam, because Urdu is not the regional language of any particular State—of course it is the official language of Jammu and Kashmir State—a special set-up has been established for encouraging the writing of books in Urdu for the University level.

\*179. [The questioner (S/ui R. K. Poddar) was absent. For answer vide col. 1349 infra.)

## COMPLAINTS AGAINST DIRECTORATE OF **AERONAUTICAL INSPECTION**

•180. SHRI A. G. KULKARNI :t SHRI G. R. PATIL. SHRI S. B. BOBDEY:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether Government have received any complaints about the working of the office of the Directorate of Aeronautical Inspection; and
- (b) if so, the nature of the complaints and the action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. (SHRIMATI) SAROJINI MAHISHIV. (a) and (b) No general complaint about the working of the Inspection Directorate of the Civil Aviation Department has been received. Individual complaints are looked into as and when received, and suitable remedial action taken where necessary.

to Questions

## SHRI A. G. KULKARNI: May I

know whether the Ministry has received particular complaints about certain officers in the Directorate of Aeronautical Inspection and whether it has been found out that in the case of two top officers, one of them was under the shadow of having disproportionate wealth and another of having fraudulently informed the Government that he was a Graduate and thus got the appointment? Can the Government categorically state that they have investigated these charges and action has, been taken?

DR. KARAN SINGH: I am afraid I do not have any such information as the hon. Member has said about anybody having been accused of having inordinate wealth nor about the other matter but I will certainly look into it and see if there is anything.

SHRI A. G. KULKARNI: Madam, it is not my practice to name the officers on the floor of the House and I do not want to do it, but I wish to bring it to the notice of the Government that all is not well with the working of the Aeronautical Inspection Directorate, particularly in the case of the Director and the Deputy Director and let the Minister look into the matter.

DR. KARAN SINGH: I will be very grateful to the hon. Member, if he can bring any such things to my notice and they will be carefully looked into.

**SHAKUNTALA SHRIMATI** PARANJPYE: I would like to know from the hon. Minister if there have

<sup>†</sup>The question was actually asked on the floor of the House by Shri A. G. Kulkarni.

1319

been cases where technical people have been appointed without the necessary technical knowledge and replacing others who had it.

DR. KARAN SINGH: I do not think there is any such case. Surely appointments in a department like this take place according to certain prescribed procedure and certain qualifications are laid down. I would not think that there would be any such case, but if there is any particular case, which the hon. Member has in mind, I will get it looked into.

## NAG ALAND'S CLAIM FOR CERTAIN AREAS IN ASSAM

\*181. SHRI M. K. MOHTA: Will the Minister for HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 532 given in the Rajya Sabha on 26th February, '69 and state:

- (a) whether any decision has been taken to appoint a Boundary Commission in regard to Nagaland's claim for certain areas in Assam;
- (b) if so, the details of the decision taken:
- (c) the time by when the Commission is likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFMRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) No, Madam. The matter is under correspondence with the Government of Nagaland.

SHRI M. K. MOHTA: Madam. may I ask the hon. Minister when he is expected to take a final decision in the matter?

## SHRI VIDYA CHARAN SHUKLA:

It is very difficult to indicate that. This is rather an old dispute and it has been complicated by various actions of the people living on the border. The disagreement between the two Governments has been causing serious difficulties. We actually started the demarcation of boundaries as they were determined earlier, but because of

certain disagreement even this demarcation, within weeks of its starting, had to be stopped. Now, we are making fresh efforts to see that the dispute is amicably solved.

श्री निरंजन वर्मा: क्या श्रीमान यह बतायेंगे कि नगालैन्ड में जो अभी चुनाव हुए हैं ग्रौर उसके पश्चात जो विद्रोही नागा हैं, वे पकड़े गये हैं, इन सब समस्याग्रों के समाप्त हो जाने के पश्चात् इस प्रश्न पर श्रभी फिर विचार हो रहा है या यह प्रश्न समाप्त हो गया

श्री विद्याचरण शुक्ल: इस प्रश्न का विद्रोही नागाग्रों से कोई मतलब नहीं है। जो नागालैन्ड की सरकार है, उसने यह कहा है कि नगालैन्ड की जो बाउंडरी पहले थी सन् 1873 में या उससे पहले जो नागा टैरीटरीज थी, जो अंग्रेजों के वक्त में ग्रासाम में चलो गई, उसके हिसाव से न केवल ग्रासाम ग्रीर नागालैन्ड की सीमा को फिर से निर्धारित करना चाहिये, बल्कि जो दूसरी युनियन टेरीटरीज हैं, जहां नागा लोग रहते हैं उनकी बाउं-डरीज की तरफ भी ध्यान देना चाहिये। इस तरह की भ्रनेक पुरानी बातें निकलीं। ग्रपनी तरफ से हम कोशिश कर रहे हैं कि पहले तो ग्रासाम ग्रौर नागालैन्ड के मुख्य मंत्री ग्रौर वहां के संबंधित ग्रधिकारी इसके बारे में चर्चा करके कुछ एक ऐसा फैसला कर लें, जिससे वहां पर जो एक सीमा निर्धारित हो चुकी है, उसे हम ठोक से जमीन पर ग्रंकित कर दें, वह ग्रंकित होने के बाद फिर यह सोचा जा सकता है कि कहां कुछ एड्जस्टमेन्ट की ग्रावश्यकता है। परन्तु जब तक वह सीमांकन नहीं होता है तब तक यह निश्चित करना मुश्किल होता है कौन से जंगल में, कौन से क्षेत्र में, नागालैंन्ड के रहने वालों का अधिकार है; क्योंकि खेतीबाड़ी के मामले में, या